

NOTIFICATION UNDER KERALA FOREST ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): I beg to lay on the Table a copy of Notification S.R.O. No. 16/66 published in Kerala Gazette dated the 1st February, 1966, under section 77 of the Kerala Forest Act, 1961, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6360/66].

GOVERNMENT OF INDIA'S NOTE TO EMBASSY OF CHINA

The Minister of External Affairs (Shri Swaran Singh): I beg to lay on the Table a copy of Government of India's note dated the 13th May, 1966, given to the Embassy of China in India in reply to the notes dated the 6th November, 1965 and 2nd April, 1966, given by the Ministry of Foreign Affairs Peking to the Embassy of India in China. [Placed in Library. See No. LT-6361/66].

NOTIFICATIONS UNDER KERALA STAMP ACT, CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table—

(1) A copy of Notification S.R.O. No. 121/66 published in Kerala Gazette dated the 15th March, 1966, making certain amendment to the Kerala Manufacture and Sale of Stamp Rules, 1960, under sub-section (3) of section 69 of the Kerala Stamp Act, 1959, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, dis-

charging the functions of the President, in relation to the State of Kerala.

[Placed in Library. See No. LT-6362/66].

(2) A copy of Notification S.R.O. No. 149/66 published in Kerala Gazette dated the 5th April, 1966, under sub-section (2) of section 9 of the Kerala Stamp Act, 1959, read with clause (c)(iv) of the proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-6363/66].

(6) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Fortieth Amendment Rules, 1966, published in Notification No. G.S.R. 580 in Gazette of India dated the 14th April, 1966.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Forty-second Amendment Rules, 1966, published in Notification No. G.S.R. No. 581 in Gazette of India dated the 14th April, 1966.

[Placed in Library. See No. LT-6364/66].

(4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 611 published in Gazette of India dated the 20th April, 1966.
- (ii) G.S.R. 643 published in Gazette of India dated the 30th April, 1966.
- (iii) G.S.R. 644 published in Gazette of India dated the 30th April, 1966.

(iv) G.S.R. 645 published in Gazette of India dated the 30th April, 1966.

(v) G.S.R. 652 published in Gazette of India dated the 30th April, 1966.

[Placed in Library. See No. LT-6365/66].

NOTIFICATION UNDER COMPANIES ACT

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy of Notification No. G.S.R. 631 published in Gazette of India dated the 30th April, 1966, under sub-section (3) of section 641 of the Companies Act, 1956 together with an explanatory Note." [Placed in Library. See No. LT-6366/66].

PAPERS UNDER AIR CORPORATION RULES, 1954

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I beg to lay on the Table a copy each of the following papers under sub-rule (5) of rule 3 of the Air Corporation Rules, 1954:—

(i) Summary of Budget Estimates of Revenue and Expenditure of Air India for the year 1966-67. [Placed in Library. See No. LT-6367/66].

(ii) Summary of Actuals for the year 1964-65, budget Estimates and Revised Estimates for the year 1965-66 and Budget Estimates for the year 1966-67 under Capital, of Air India. [Placed in Library. See No. 6368/66].

(iii) Summary of Budget Estimates of Revenue and Expenditure

of the Indian Airlines Corporation for the year 1966-67. [Placed in Library. See No. LT-6369/66].

(iv) Summary of Actuals for the year 1964-65, Budget Estimates and Revised Estimates for the year 1965-66 and Budget Estimates for the year 1966-67 under Capital, of the Indian Airlines Corporation. [Placed in Library. See No. LT-6370/66].

STATEMENT Re. STARRED QUESTION No. 1669

The Minister of Supply, Technical Development and Materials Planning (Shri Raghuramalah): I beg to lay on the Table a statement regarding certain points raised in the House on the 13th May, 1966, during Supplementaries on Starred Question No. 1669 regarding Quotas of raw materials to the black-listed firms. [Placed in Library. See No. LT-6371/66].

Shri Hari Vishnu Kamath: Is that a correction to the original answer? What is he doing?

Shri S. M. Banerjee (Kanpur): Sir, about this particular aspect, a lot of questions were asked the other day, whether any action has been taken against Amin Chand Pyarelal, and whether he was black-listed, and so on, and whether any prosecution has been launched against this firm.

Mr. Speaker: Has any further action been taken?

Shri Raghuramalah (Guntur): The questions that were asked the other day were based on the PAC report; for all questions relating to the Ministry of Steel, my hon. friend is here, and he is also making a statement, and it is for him to answer those points.

Shri Banga (Chittoor): Between them, they should know what it is. The other day you were good enough to suggest a thorough enquiry into